

Seventeenth Series, Vol. XXIV No 24.

Wednesday, April 05, 2023  
Chaitra 15, 1945 (Saka)

**LOK SABHA DEBATE**

**(English Version)**

**Eleventh Session**

**(Seventeenth Lok Sabha)**



*(Vol. XXIV Contains Nos. 21 to 25 )*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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## LOK SABHA DEBATES

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LOK SABHA

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Wednesday, April 05, 2023/ Chaitra 15, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

**[Shri Rajendra Agrawal *in the Chair*]**



## ORAL ANSWER TO QUESTION

*[Translation]*

**HON. CHAIRPERSON:** Question Hour.

Question No. 461

Shri Shyam Singh Yadav Ji.

...*(Interruptions)*

### **11.01 hrs.**

*At this stage, Shri B. Manickam Tagore, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.*

...*(Interruptions)*

**HON. CHAIRPERSON:** Please sit down. Please let the Question Hour continue.

Question Hour is always very important.

... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Please, go back to your seats.

... *(Interruptions)*

*[Translation]*

**HON. CHAIRPERSON:** Please let Question Hour continue. There are so many important questions of Hon. Members. The Hon. Minister gives replies to them. You know this. Question hour is always very important. Please go back to your respective seats.

—————  
... *(Interruptions)*

## **\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 462 to 480

Unstarred Question Nos. 5291 to 5520

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\* For Questions, please refer Master copy of English version, placed in Library.  
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

**HON. CHAIRPERSON:** The House stands adjourned till Fourteen of the Clock.

**11.02 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Shrimati Rama Devi *in the Chair*)

...(Interruptions)

[Translation]

**HON. CHAIRPERSON:** Hon. Members, notices for adjournment motions on certain subjects have been received. The Hon. Speaker has not approved the notice of any Adjournment Motion.

... (Interruptions)

[English]

**14.01 hrs.**

*At this stage, Shri B. Manickam Tagore, Shri Balubhau alias Suresh Narayan Dhanorkar, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.*

**14.01½ hrs.**

**PAPERS LAID ON THE TABLE**

[Translation]

**HON. CHAIRPERSON:** Now the papers will be laid on the Table of the House.

Item No. 2 – Dr. Jitendra Singh ji.

... (Interruptions)

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE**

**DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH) LAID ON THE**

**TABLE: -** Hon. Chairperson, I beg to lay the following papers on the table: -

- (1) A copy of the Indian Administrative Service (Probation) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.177(E) in Gazette of India dated 13th March, 2023 under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library, See No. LT9443/17/23]

- (2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2023 (Hindi and English versions) published in Notification No. G.S.R.92(E) in Gazette of India dated 13th February, 2023 under clause (5) of Article 320 of the Constitution.

[Placed in Library, See No. LT 9444/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS; MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI**

**DANVE RAOSAHEB DADARAO):** Hon. Chairperson, I beg to lay on the Table a copy of the Railways Red Tariff (Second Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.225(E) in Gazette of India dated 27 th March, 2023 under Section 199 of the Railways Act,1989.

[Placed in Library, See No. LT 9445/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):**

Hon. Chairperson with your permission, on behalf of Shri Rajeev

Chandrasekhar I beg to lay on the Table a copy of Output-Outcome Monitoring Framework Document (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2023-2024.

[Placed in Library, See No. LT 9446/17/23]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH):** Madam, I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9447/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR):** Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT9448/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9449/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission, New Delhi, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Medical Commission, New Delhi, for the year 2021-2022.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9450/17/23]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

(i) The Surrogacy (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.179(E) in Gazette of India dated 14<sup>th</sup>

March, 2023.

- (ii) The Surrogacy (Regulation) Amendment Rules, 2022 published in Notification No. G.S.R.772(E) in Gazette of India dated 10<sup>th</sup> October, 2022.

[Placed in Library, See No. LT 9451/17/23]

- (8) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

- (i) The Assisted Reproductive Technology (Regulations) Amendment Rules, 2023 published in Notification No. G.S.R.126(E) in Gazette of India dated 24<sup>th</sup> February, 2023.
- (ii) The Assisted Reproductive Technology (Regulations) Amendment Rules, 2022 published in Notification No. G.S.R.771(E) in Gazette of India dated 10<sup>th</sup> October, 2022.

[Placed in Library, See No. LT 9452/17/23]

- (9) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2023 published in Notification No. STD/FA/A-1.30/No.1/2020-FSSAI in Gazette of India dated 22<sup>nd</sup> February, 2023 under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT 9453/17/23]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022, alongwith audited accounts.



(ii) A copy of the Review (Hindi and English versions) by the Government of the working of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 9454/17/23]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

(i) S.O.16(E) published in Gazette of India dated 4<sup>th</sup> January, 2023 notifying members, mentioned therein, as members of National Assisted Reproductive Technology and Surrogacy Board.

(ii) S.O.5885(E) published in Gazette of India dated 16<sup>th</sup> December, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.

(iii) S.O.3700(E) published in Gazette of India dated 4<sup>th</sup> August, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.

[Placed in Library, See No. LT 9455/17/23]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):** Hon. Chairperson, I beg to lay on the Table, a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(1) Notification No. 16/2023 - Central Excise published in Gazette of India dated the 3rd April, 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022 - Central Excise, dated 19th July, 2022 reducing the Special Additional Excise Duty on production of Petroleum Crude.

[Placed in Library, See No. LT 9456/17/23]

(2) Notification No. 17/2023-Central Excise published in Gazette of India dated 3rd April 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 reducing the Special Additional Excise Duty on exports of Diesel.

[Placed in Library, See No. LT 9457/17/23]

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**14.02 hrs.**

**PUBLIC ACCOUNTS COMMITTEE**  
61<sup>st</sup> to 65<sup>th</sup> Reports

*[Translation]*

**DR. SATYAPAL SINGH (BAGHPAT):** Hon. Chairperson, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2022-23):-

(1) Sixty-first Report on 'Non-utilisation of Solar Thermal Power Plant'. (2) Sixty-second Report on 'Irregular Payment of ad-hoc Bonus'.

(3) Sixty-third Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Fifth Report (Seventeenth Lok Sabha) on 'Implementation of Recommendations of PAC by Ministries of Finance, Defence and Women and Child Development'.

(4) Sixty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Forty-fifth Report (17th Lok Sabha) on 'Non-deduction of Tax at Source'.

(5) Sixty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their FortySixth Report (17th Lok Sabha) on 'Generation and Distribution of Power in Lakshadweep Islands'.

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**14.03 hrs.**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 24<sup>th</sup> Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Ministry of Panchayati Raj<sup>1\*</sup>**

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL):** Hon. Chairperson, with your permission, on behalf of Shri Giriraj Singh, I beg to lay a statement regarding status of implementation of recommendations contained in the 24th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Ministry of Panchayati Raj.

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\* Laid on the Table and also placed in Library, See No. LT 9442/17/23.

\*\* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 05.04.2023

**14.04 hrs.**

**COASTAL AQUACULTURE AUTHORITY (AMENDMENT)  
BILL, 2023\***

**THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA):** Madam, I beg to move for leave to introduce a Bill to amend the Coastal Aquaculture Authority Act, 2005.

*[Translation]*

**HON. CHAIRPERSON:** My question is that:

"That leave be granted to introduce a Bill to amend the Coastal Aquaculture Authority Act, 2005."

*The motion was adopted.*

*[English]*

**SHRI PARSHOTTAM RUPALA:** Madam, I introduce the Bill.

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\* Laid on the Table and also placed in Library, See No. LT 9442/17/23.

\*\* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 05.04.2023

**14.05 hrs.**

**MATTERS UNDER RULE 377\***

*[Translation]*

**HON. CHAIRPERSON:** Hon. Members who have been permitted to raise matters under Rule 377 today, may immediately table the approved text of their matters personally.

... (*Interruptions*)

**(i) Regarding development of water sports zone of the Rajghat dam areas situated near Madhya Pradesh and Uttar Pradesh borders**

**SHRI KRISHNAPALSINH YADAV (GUNA):** Rajghat dam is located at Tehsil Chanderi of Ashok Nagar district under Parliamentary Constituency Guna and on the border of Lalitpur district of Uttar Pradesh, which is constructed on Betwa river and people of the area are continuously demanding that it should be developed as a water sports zone. The 3400-acre dam is situated on the border of Madhya Pradesh and Uttar Pradesh and is just at a short distance from the famous Ram temple dam of ancient Chanderi Nagari, Jhansi and Orchha which is very important from the tourism point of view and lakhs of tourists visit this place every year. Hence the importance of this dam increases from the tourism and economic development point of view. I request the Government to give necessary instructions through the Ministry of Jal Shakti to the Betwa River Board for promoting tourism on the Rajghat Dam so that the water sports zones of this Dam should construct necessary infrastructure for sports like parasailing, jet ski, flow boarding, motor boat, paddle boat, ferry play, Banana ride, tree house, water polo, floating restaurant so that the citizens and youth should be able to enjoy water sports and as a result of this tourism promotion, economic development will take place and youth will get employment opportunities.

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\* Treated as laid on the Table.

**(ii) Regarding inclusion of Sambalpuri language in the Eighth Schedule to the Constitution**

*[English]*

**SHRI SURESH PUJARI (BARGARH):** I express my gratitude to the Hon'ble Prime Minister and Hon'ble Home Minister for nominating four Odias for Padma Awards, including Sushree Krishna Patel, a famous Sambalpuri Singer. She was famous for singing the evergreen Sambalpuri Song, 'The Rangbati Rangbati'.

Earlier, the other singer of the song Sri Jeetendra Haripal, its creator and Composer Sri Mitrabhanu Gountia were conferred with Padma Shree Award. Another Sambalpuri Language expert, Writer, and Poet Sri Haladar Nag, famously known as 'Lok Kabi' was also conferred Padma Shree, which practically recognized the age-old language, Sambalpuri. That apart, Sambalpuri Language has its own separate Grammar, literature, Songs, Music, Drama, and Cinema.

Recently, Sambalpuri Kosali Film, 'Sala Budha' or the 'The Stupid Man' directed by Sri Sabyasachi Mahapatra won awards in several categories at Odisha State Film Award including Best Film and Best Director.

That apart, many famous books have been written by famous writers including the epic 'Ramayana' and the 'Mahabharat' as well as the 'Srimad Bhagwat Gita'.

Now, the time has come to include the language in the Eighth Schedule to the Constitution.

So, I request the Hon'ble Home Minister to kindly include the Sambalpuri Language in the Eighth Schedule to the Constitution.

**(iii) Need to constitute a medical research committee to look into the increased cases of death due to cardiac arrest after Covid-19 Pandemic**

*[Translation]*

**SHRI P. P. CHAUDHARY (PALI):** The manner in which our country has faced the Covid-19 pandemic under the able leadership of the Hon. Prime Minister, is being praised worldwide today. The visionary thinking of the Hon. Prime Minister has protected the lives of crores of people not only of India but also of other countries. With the spirit of 'Vasudhaiva Kutumbakam'(The whole world is a family) he made available COVID vaccine manufactured in our country to other countries too and saved their life as well. While drawing the attention of the Hon. Minister of Health and Family Welfare , I would like to inform that after the Covid -19 pandemic, the number of heart attack cases has increased in the country. It is found in a research study that the risk of fatal heart attacks has increased in the youth of the country, especially those aged between 25-44 years. Heart disease in the country has almost doubled from 15%to 28% in the last two decades. Over the past one year, the country has witnessed the sudden death of many prominent personalities due to cardiac arrest. Hence, I request the Hon. Minister of Health and Family Welfare to constitute a Medical Research Committee to find out the reasons for the increasing deaths of young people due to cardiac arrest and issue new preventive health guidelines to reduce the death rate of young population due to heart attack.



**(iv) Regarding construction and implementation of Nar-Par-Girna Link Project in Maharashtra**

*[English]*

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** Nar-Par-Girna Valley link project is an Intra-State link proposal of Maharashtra State to divert the surplus waters from twenty small proposed dams located in Maharashtra portion of west flowing river basins i.e. Ambika basin, Auranga basin and Nar-Par basin to east side river i.e. Girna river of Tapi basin to utilize in the proposed command areas identified in Nasik, Jalgaon and Aurangabad areas of Girna sub-basin. Nar-Par-Girna valley link project will ensure diversion of 534 MCM of water from Ambika/Auranga/Nar-Par basin through twenty proposed small dams to Girna river by gravity and lift. This proposal would irrigate an area of 95760 ha in Girna sub-basin. The proposal would irrigate 53626 ha in Nasik area, 38304 ha in Jalgaon area and 3830 ha in Aurangabad area of Girna sub basin. A feasibility study was also carried out by NWDA. The early operationalization of Nar-Par-Girna Link project will benefit the residents especially farmers of my Constituency who suffer due to droughts and lack of irrigation facilities. I request the Government to expedite the construction and implementation of Nar-Par-Girna Link Project which will fulfil the vision of Har Ghar Jal and Har Khet ko Pani given by our Honorable Prime Minister and help in doubling the income of our farmers through development of irrigation facilities.

**(v) Regarding procurement of paddy from farmers in Odisha**

**SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR):** Farmers in Odisha are distressed due to the Odisha Government's tardy pace of paddy procurement from the farmers in the state. Despite the problems being highlighted, the Government is yet to act swiftly for mass procurement of paddy, which will alleviate the woes of the farmers.

Due to the delayed procurement, farmers are forced to either sell their produce at a price lower than the Minimum Support Price or deploy more resources to preserve the produce. The Government is yet to procure produce from farmers to whom tokens were issued. Adding to their distress, some of the tokens have also expired and the civil supplies officials are denying to renew those. The pace of the process is costing the farmers financially.

I urge upon the Central Government to seek a report from the Government of Odisha indicating their plan of action and remedial measures to resolve it.

**(vi) Need to build elephant corridors in Jharkhand and adjoining states**

*[Translation]*

**SHRI SANJAY SETH (Ranchi):** The rampage by elephants is causing havoc across the State including Ranchi. In the last 5 years, 462 deaths have been caused due to elephant menace and this State has recorded second highest number of deaths in India. Along with the ecological imbalance, human's mistakes are also the reason for this. The condition of Jharkhand is such that the people have blocked the path of elephants due to illegal sand mining. West Bengal has done fencing of the elephant corridors. As a result of closure of the road the elephants are becoming uncontrollable. At present, more than 5 dozen elephants are trapped in Ranchi and Khunti districts, who are causing havoc at some place or the other.

In just 3 months this year, 20 people have already been crushed to death by elephants. On the other hand, Bears are also attacking humans. Steps should be taken to solve the elephant's menace. Corridors should be created in collaboration with the states affected by elephant and wild animal encroachment so that the ongoing conflict between humans and elephants could be checked. People's lives could be saved.

**(vii) Need to utilize the lands of closed down cement plant of Cement Corporation of India in Raipur Parliamentary Constituency for industrial purposes**

**SHRI SUNIL KUMAR SONI (RAIPUR):** Cement plant of Cement Corporation of India was operational in village Mandhar development block Dharsiwa under my Lok Sabha constituency Raipur. At present, the plant is closed. The residential colony built for the employees working in the cement plant is currently in a very dilapidated condition. The said area is about 200 acres. Today, in Raipur which is the capital of Chhattisgarh, the rate of land is at its peak and shortage of land is also there. In this situation the cement plant and colony spread over the said 200 acres is not being put to use in any manner. Therefore, I request the Hon. Minister to use the said land for any other large industry so that the residents of the said area can also get the employment opportunities or to take any other policy decision in this regard so that the government can get revenue from the vacant land of the Central Government.

**(viii) Need to undertake electrification of all the villages and hamlets in Palamu Parliamentary Constituency**

**SHRI VISHNU DAYAL RAM (PALAMU):** The electrification work of not only all villages but all the households has been undertaken under 'Pradhan Mantri Saubhagya Yojana' by the the Ministry of New and Renewable Energy (MNRE) of Government of India, but unfortunately due to certain reasons, this work has not been undertaken in many districts of the State. particularly in my parliamentary constituency Palamu and my adjoining parliamentary constituency Chatra .The efforts being made in this direction have not yet proved successful and a large number of villages/large group of houses are yet to be electrified in Palamu and Garhwa districts of my parliamentary constituency.

Therefore, I urge the Hon. Minister, the Minister of New and Renewable Energy and demand that all the villages in my parliamentary constituency should be electrified under Pradhan Mantri Saubhagya Yojana.

**(ix) Regarding refund of money to the Sahara Group investors by SEBI**

**SHRI VIJAY BAGHEL (DURG):** On the direction of Supreme Court, Sahara has deposited more than Rs. 24000 crore in SEBI's account out of which only Rs. 129 crore has been paid by SEBI to investors in the last 8-10 years. About 10 crore depositors and 12 lakh employees in Sahara company are directly affected in the case across the country .

Therefore, I request the Hon. Finance Minister to kindly direct the concerned officers to resolve the matter of Sahara-SEBI at the earliest.

**(x) Need to improve healthcare facilities in AIIMS, Bhopal, Madhya Pradesh**

**SHRI RAMAKANT BHARGAVA (VIDISHA):** One of the major hospitals in the country is the All India Institute of Medical Sciences (AIIMS) situated in Bhopal, Madhya Pradesh. where patients from Bhopal city and nearby areas come for treatment. It has often been observed that the number of OPD patients in the hospital is increasing day by day and due to lack of online registration facility, patients have to stand in long queues for their OPD consultation registration. There is a scarcity of technical professionals to run the hospital's diagnostic machines. There is insufficient number of specialized doctors and other supporting doctors in all departments. Furthermore, there is insufficient nursing and paramedical staff in the hospital. Due to these reasons, the patients are facing inconvenience in getting treated in hospital and the patients are not getting complete treatment. I would like to request the Hon. Minister of Ministry of Health & Family Welfare to solve all the problems of AIIMS hospital located in Bhopal(MP) at the earliest so that the treatment facility for economically weaker patients of the area can be improved.

**(xi) Regarding development of iconic tourism sites in Sivasagar, Assam**

*[English]*

**SHRI TOPON KUMAR GOGOI (JORHAT):** Its matter of great concern that the Union Minister of Finance announced in the Union Budget 2020-2021 that the five archaeological sites would be developed (preservation and beautification) as iconic sites with onsite museums. I would like to know the number of prominent tourism sites chosen for the development (preservation and beautification) of iconic sites in Sivasagar of Assam and the detailed work plan along with the amount allocated details for the preservation and beautification of the iconic sites and onsite museum in Sivasagar, Assam.

I would like to know from the Hon'ble Minister of Culture the work which is going on the ground and what measures have been taken for the fast completion and the development of the iconic sites along with the onsite Museum in Sivasagar, Assam. It should be developed as a big attraction for the International as well as domestic tourists.

**(xii) Need to change the route of Train Nos. 22197/22198 and 19305/19306**

*[Translation]*

**SHRI VIVEK NARAYAN SHEJWALKAR (Gwalior):** With regard to the improvement of Rail facility, I would like to inform that the electrification work of rail line from Gwalior to Etawah has been completed. At present, some trains are running from Jhansi via Kanpur to Kolkata, Bihar and Assam including important cities of Uttar Pradesh. Some trains should be running from Jhansi via Gwalior-Bhind-Etawah-Kanpur to benefit the passengers of Gwalior.

1. Train No. 22197/22198 Jhansi-Kolkata Express runs from Jhansi to Kolkata via Kanpur every Friday. By running this train from Jhansi via Gwalior-Bhind-Etawah to Kanpur will provide an additional train facility from Gwalior to Kolkata and Kanpur. Currently, there is only one train Chambal Express for Kolkata.

2 Every Thursday, 19305/19306 Indore-Guwahati Super Fast Express goes from Ambedkar Nagar, Indore to Jhansi via Kanpur for Kamakhya. By running this train from Jhansi via Gwalior-Bhind-Etawah to Kanpur will extend the train travel facility for the people of Gwalior for important places like Kamakhya, Jalpaigudhi, Barauni and Banaras. Along with this, direct train facility will be available from Gwalior to Kamakhya .

I hope that, the Hon. Minister of Railways will give serious consideration to my request.



**(xiii) Need to set up a Passport Seva Office in Jind, Haryana**

**SHRI RAMESH CHANDRA KAUSHIK (SONIPAT):** In response to the demand of the people of Jind falling under my parliamentary constituency Sonipat (Haryana), the Passport Seva Office should be started in Mini Secretariat at the district level, so that they also get an opportunity to progress in the future. In the future, only such students will take our country forward. Here, the students have to go to another district for issuance of passports. If the Government does this, lakhs of people of Jind will be benefitted. On one hand, it will reduce the crowd of passport applicants at the district level, while on the other hand, people will get rid of travelling for 100-100 Kilometers for processing of their passports.

Therefore, I request the Government to start a Passport Seva Office in Jind, falling under my parliamentary constituency.

**(xiv) Need to restore the stoppage of trains at railway stations in Gorakhpur Parliamentary Constituency**

**SHRI RAVI KISHAN (GORAKHPUR):** Indian Railways is the lifeline of the country by which crores of passengers travel daily. Under the esteemed leadership of Hon. Prime Minister, Indian Railways is making comprehensive development, as a result of which passengers are experiencing significant convenience. Today passengers are getting the world class train facilities, for which I express my gratitude to the Hon. Prime Minister and the Hon. Minister of Railways. I would like to draw the attention of the Hon. Railway Minister and submit that during the disaster period of corona outbreak, the entire trains operations in the country were cancelled, and later the operations of train started again. But train stoppages have been cancelled at various railway stations of my parliamentary constituency where trains used to have stoppages in the previous times, Stoppage of some more important trains in my Parliamentary Constituency is extremely essential in the public interest, including train number Exp. 15007/15008 Gorakhnath Express, 19038/19037, Awadh Express, 22537/22538, Kushinagar Express, 11124/11123, Barauni Gwalior Express, 15273/15274, Satyagraha Express at Sahjanwan Railway Station. In addition, stoppage of Train No. 18201/18202, 18205/18206, 15065/15067 and 15066/15068 at P.P. Ganj and Campierganj is very essential in public interest. Therefore, I demand that the Hon. Railway Minister should ensure stoppage of the above trains at the said stations of my parliamentary constituency so that the passengers of my parliamentary constituency could get proper benefit of rail facility.

**(xv) Need to formulate a national policy for contractual employees**

*[English]*

**SHRI VINOD KUMAR SONKAR (KAUSHAMBI):** I urge upon the Government for formation of a national policy for contractual employees working in different types of Government and Private sectors so that their human and labour rights may be protected.

**(xvi) Regarding plight of Community Information Centre operators of Rural Development and Panchayati Raj Departments in Government of Jammu and Kashmir**

**SHRI ABDUL KHALEQUE (BARPETA):** The plight of the Community Information Centre (CIC) operators working with the Rural Development and Panchayati Raj Department in the Government of Jammu and Kashmir is worrisome. CIC operators have been working since 2004 and were selected through proper recruitment procedure and are highly qualified having degrees like B. Tech, M. Tech and MCA. However, even after putting almost two decades of service with the Department, Government is yet to regularise their service and they continue to serve on contractual basis.

The remuneration is Rs. 10,000/- per month. Now a days, it is very difficult to support family and children's education with this paltry sum. Several committees were formed in the past to look into the matter. However, the fate of the CIC operators remained the same. Now, since the Special Status under Article 370 has been removed and Jammu and Kashmir became Union Territory, it is most prudent for the Government to make a move to regularise the job of the CIC Operators.

Therefore, for the benefit of the CIC operators, I urge to consider the case on an urgent basis and regularise their service. This would give the much-needed relief to the operators and their families.

**(xvii) Regarding introduction of Vande Bharat trains in Kerala**

**SHRI K. MURALEEDHARAN (VADAKARA):** The Vande Bharat Express is now operating in almost all the states of the country. Apart from some North Eastern states and Union Territories, Kerala is the only state which has not got this state-of-the-art train. The reason cited for the denial of Vande Bharat trains to Kerala is that 36 percent of the total railway track in the State has sharp curves. It is the assessment of the Railways that the train cannot run at the intended speed through this route. The first proposal of the Railway Board was Vande Bharat Express from Thiruvananthapuram to Mangalore. But this idea can be implemented only if it is run in 8 hours. No attempt has been made on the part of the Divisions in Kerala to overcome any of these obstacles. Moreover, the work of the maintenance depots, which need to be repaired when the Vande Bharat Express arrives, has also not been advanced enough. Hence, I request the Hon'ble Minister of Railways to sanction a Vande Bharat train connecting the Kollur Mukambika temple in Karnataka with Shri Padmanabha Swamy in Trivandrum, or Coimbatore with Kannur and to iron out the technical obstacles for the running of Vande Bharat trains in Kerala.

**(xviii) Regarding projects for upliftment of Tribals in Tiruvannamalai  
Parliamentary Constituency**

**SHRI C.N. ANNADURAI (TIRUVANNAMALAI):** My Parliamentary Constituency consists of Jawadhu Hills, Yelagiri Hills Pudurnadu etc. tribal areas where lakhs of tribals reside. Most of them are living below poverty line and surviving in malnourishment. There is lack of infrastructural facilities viz; roads, medical services, education, telecommunication, agriculture, etc. I urge upon the Union Government to implement the policies, programmes and economic development projects in my Constituency efficiently and effectively so as to ensure that the benefits of this economic development reach the tribal areas of my Constituency. I further request the Union Government that all the tribal welfare measures should also be implemented in my Constituency.

**(xix) Regarding inclusion of Arulmigu Theerthagirishwarar Temple under the PRASAD Scheme**

**DR. DNV SENTHILKUMAR S. (DHARMAPURI):** The Theerthagirishwara temple which is located in Theerthamalai is an important sacred place in Harur Taluk of my Parliamentary Constituency.

The temple was built in 7<sup>th</sup> century with liberal contribution made by the Chola, Pandya and Vijayanagar kings. Several inscriptions are found in this temple. One of the inscriptions refers that King Rajendra Cholan regularly visited this temple. Footfalls to the temple are increasing and more people from other district and states are visiting the temple. Integrated tourism development of heritage city, local arts, handicrafts etc is very much needed which in turn would generate livelihood and strengthen the mechanism of bridging the infrastructure gap.

Hence, I urge upon the Hon'ble Minister of Tourism to select Arulmigu Theerthagirishwarar Temple under Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive Scheme (PRASAD).

**(xx) Regarding extension of Agnipath like scheme to other Government departments**

**SHRI KOTAGIRI SRIDHAR (ELURU):** With over 27.2 per cent of the Indian population of the age group of 15-29, in 2021 as per Government data, India has a substantial percentage of the youth population.

Amid this massive 'youth population, the recently announced Agnipath Scheme recruiting Agniveers seems to be very popular, with IAF receiving around 8 lakh applications, the highest number of applicants ever for a mere 3000 positions.

A Scheme on similar lines with a 5-year contract period in various other departments of the Government can be even more beneficial for fresh graduates, presenting them with the opportunity to begin their career in their preferred field as well as, giving them better chances after the completion of their 5-year service period. Apart from training young people and providing them with increased opportunities in every field, it will also aid in reducing retirement and pension costs, helping our country tackle the ongoing pension problem in the long run.

Therefore, I request the Government to consider a similar scheme in the name of Vidhyapath recruiting Vidhyaveers in every Governmental department and to identify possible positions in every department of every Ministry that can be easily covered in this 5-year job scheme.

**(xxi) Regarding grant of reservation benefit to employees of SC/ST/OBC candidates in Bhabha Atomic Research Centre (BARC) and Rashtriya Chemicals and Fertilizers Ltd. (RCF)**

**SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL):** In Maharashtra, the SC/ST and OBC employees of Koli, Manewar, Halba/Halba Koshti/ Koshti community are not getting benefits of reservation in BARC, RCF and other Central Government departments. The DOPT vide OM dated 08-10-2021



has requested to initiate action as per DOPT OM dated 24-7-2020 to all Central Government departments to comply with standing Orders of DOPT under Chapter 8 - Brochure on Reservation for SC/ST/OBC in service regarding verification of caste claims. The department needs to ensure that benefits of reservation goes only to rightful claimants, the verification of claim about any caste needs to be done as per DOPT instructions issued on reservation as per para 8.5 (Chapter 8 - Brochure on Reservation for SC/ST/OBC in service, Part-I). But it is found that government departments especially BARC, RCF, PSUs and allied institutions in Maharashtra are not complying with orders of DOPT. Even after caste verification, employees are not getting reservation benefits which they deserve in service. It is the prime responsibility of every department to respect provisions of the Constitution of India to safeguard interests of the genuine SC/ST/OBC candidates. I request the Government to ensure that employees of SC/ST/OBC categories get reservation benefits in service after getting caste verification done.

**(xxii) Need to establish a Divisional Office of Railways in Bhagalpur, Bihar and introduce operation of Rajdhani or Vande Bharat train from Bhagalpur**

*[Translation]*

**SHRI AJAY KUMAR MANDAL (BHAGALPUR):** The demand for setting up of Railway Division in Bhagalpur has been made since the inception of Eastern Railway in 1952. The Railway Division in Malda (West Bengal), under which Bhagalpur Railway Station falls, was set up in 1984. The railway division was allegedly handed over to Malda, while neglecting the prescribed norms. Therefore, I would like to request that a Railway Divisional Office at Bhagalpur should be set up in public interest.

With a commercial perspective, it is necessary to commence Rajdhani Rail service for the development of Bhagalpur. There has been a long-standing demand for running Rajdhani train service from Bhagalpur, Bihar to Delhi. Bhagalpur, popularly known as Silk City, has many industries. There is strong potential for establishing more industries there. Situated on the banks of river Ganga, the city is important even from tourism point of view, But despite this Rajdhani train has not been introduced from Bhagalpur.

While drawing attention of the honorable minister to the aforementioned subject I would like to request to take immediate action to start running of Rajdhani train from Bhagalpur so that the residents of Bhagalpur can get the benefit of Rajdhani Train services, or the operations of Vande Bharat Express should be initiated from Bhagalpur promptly.

**(xxiii) Need to restore Old Pension Scheme in Uttar Pradesh**

**SHRIMATI SANGEETA AZAD (LALGANJ):** Pension is a kind of support for old age. The old pension scheme has been scrapped, due to which how people will make their both ends meet in future has become a major issue. All government employees are worried due to this. The employees used to live respectfully for the remaining period of their lives with the support of pension but the "neo-economic policies" of the Centre have also put the country's civil service in deep crisis. While downsizing the civil services, the new economic policy led to the squeezing the involvement of Government from all sectors, ."Outsourcing, Contracting and Privatization" are on the rise. Lakhs of posts are lying vacant, which is adding to the burden of workload on the existing employees. Defined Benefit Pension Plan, or OPS, for government employees, was a well-built and best social security scheme in the category under which the beneficiaries do not need to make any financial contribution. The Privatized Pension Scheme is now the foremost economic attack of neo-liberal globalization that has affected workers and employees around the world. At present, more than 10 lakh posts are lying vacant in the Central Civil Services. Nearly half of the sanctioned posts in several States have been filled by contracted/outsourced/daily wage workers. The lower cadre posts have been abolished completely and contractual appointments have also been made for higher posts. In line to the Old Pension Scheme has been restored in other states like Punjab, Himachal Pradesh, Rajasthan, Chhattisgarh, in the similar manner the Old Pension Scheme should be restored in Uttar Pradesh and also for the Central Government employees. The State Government employees of Uttar Pradesh have been protesting for many years and have submitted their memorandums to almost all MPs and MLAs, but no action has been taken in this regard. My demand is that the Government should direct the State Government of Uttar Pradesh to restore the Old Pension Scheme so that all the employees can live their life in a happy and dignified manner.

**(xxiv) Need to review the policy for renting out of FCI godowns**

*[English]*

**SHRI P. R. NATARAJAN (COIMBATORE):** This is to state and to express my deep concern regarding the monetization policy proposed by the Union Government to rent out FCI Godowns to CWCI private parties which is very dangerous to the country.

The availability of foodgrains without wastage and the food safety of the people of our country is needed. Huge expenditure is incurred by the Government annually for hiring private godowns for foodgrain stock. In the long run, if this rent out policy is implemented, it will force the Government to depend on foreign and private companies, incurring even more expenditure for rent. The monetization policy will endanger food grains supply, specifically the Public Distribution System and food safety will be destroyed. Hence, I request the Union Government to desist from the proposal of renting out the FCI godown to CWC/private corporations. Instead, I strongly suggest that the Government should focus on strengthening the FCI godowns for the safety of food stock. This will ensure that the food grains are stored properly without wastage and are readily available for the public.

Therefore, I urge upon the Union Government to take necessary policy decision to desist from the proposal of renting out FCI godowns and also desist from the monetization programme proposed by the Government.

**(xxv) Need to constitute a National Commission for Adivasi people**

*[Translation]*

**SHRI NABA KUMAR SARANIYA (KOKRAJHAR):** After independence of the country, many large dams along with hydro projects have also been constructed in the tribal area and some tribal areas have been declared as National Park. Along with this, the land of many tribals was acquired for development. But in return, the tribal people did not get proper benefits, they had to face unemployment and had to migrate to other places. The entire tribal community has suffered a lot due to this.

Therefore, I demand that a National Commission on this issue should be constituted and a survey should be conducted to find out the steps required to be taken to bring the tribals into the mainstream of the country and to empower them.

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*[Translation]*

**HON. CHAIRPERSON:** Please, go and sit in your respective seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** The House should be allowed to function.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please, go and sit in your respective seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please sit down.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please, go and sit in your respective seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please, let the House function.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please, let the House function.

... (*Interruptions*)

**HON. CHAIRPERSON:** The House is adjourned till 11 of the Clock on Thursday, 06th April, 2023.

**14.07 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 06, 2023/Chaitra 16, 1945 (Saka)*

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